

**CENTRAL ELECTRICITY REGULATION COMMISSION  
NOTIFICATION**

No. L-7/105(121)/2007-CERC

Dated, the 10<sup>th</sup> June, 2009

**CORRIGENDUM**

The following regulations of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 as amended vide the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Amendment) Regulations, 2009 shall be corrected as under, namely –

1. In the second proviso to clause (4) of regulation 8, the words and figures “under clause (1) of regulation 9” shall be omitted.
2. In clause (6) of regulation 25, the phrase “an inter-State entity” shall be substituted by the phrase “a State utility”.

Sd/-  
**[ Alok Kumar ]**  
**Secretary**

**Notes:**

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 were published in Part III, Section 4 of the Gazette of India (Extraordinary) dated 7.2.2008.

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Amendment) Regulations, 2009 were published in Part III, Section 4 of the Gazette of India (Extraordinary) dated 29.5.2009.